

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS

Pursuant to the Hon'ble Full Court resolution dated 03.07.2020 whereby it is resolved to continue to function the Court proceedings through Video Conferencing only and it is further resolved to take up all fresh admissions and to take up cases pending at various stages such as Adjourned Admission, Notice of Motion, Final Hearing and etc., subject to the permission of the Hon'ble Bench, the following Sitting Arrangement shall come into effect from **06.07.2020**

Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble The Chief Justice and Senthilkumar Ramamoorthy, J	Public Interest Litigations relating to Forest, Public Health, Infrastructure and Government Policies – (All Stages) Writ Appeals against all Final Orders passed by the Learned Single Judge (Other than Tax Matters) – (All Stages) Writ Appeal against Interlocutory / Interim Orders passed by the learned single Bench (Other than tax matters) – (All Stages) – from the year 2019 Writ Petitions or Public Interest Litigations challenging vires of Act, Rules or Regulations (All Stages) Writ Petitions and Writ Appeals relating to Judicial Service and Service of Court Employees including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court (All Stages)
1a	Senthilkumar Ramamoorthy, J	Whenever Division Bench is not sitting - Old Writ Petitions, from the provisional list
2	Vineet Kothari, J and Krishnan Ramasamy, J	Public Interest Litigations relating to Environment, Water and Coastal Environment Preservation, Fishermen and Street Vendors Regulations – (All Stages) Writ Appeal against Interlocutory / Interim Orders passed by the learned single Bench (Other than tax matters) – upto the year 2018 (All Stages) Tax Cases arising from Indirect Tax Laws (Including Customs, Excise, GST, Sales Tax, etc.) – (All Stages) Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act) – Upto the year 2017 (All Stages) Original Side Appeals from the year 2018 (All Stages)
2a	Krishnan Ramasamy, J	Whenever Division Bench is not sitting - Old Civil Miscellaneous Appeals (Other than Motor Accident Claims Tribunal Cases and Arbitration cases), from the provisional list
3	R.Subbiah, J and C.Saravanan, J	First Appeals and Second Appeals to be heard by a Division Bench (All Stages) Special Tribunal Appeals (All Stages) Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunals and Family Courts – (All Stages) Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property matters - (All Stages)

3a	C.Saravanan, J	Whenever Division Bench is not sitting - Old Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal, from the provisional list
4	N.Kirubakaran, J and V.M.Velumani, J	Habeas Corpus Petitions (All Stages) All Criminal Appeals and other Criminal Cases to be heard by a Division Bench – (including Crime Against Women and Children) – (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages)
4a	V.M.Velumani, J	Whenever Division Bench is not sitting - Old Criminal Original Petitions (u/s.482 of Cr.PC), from the provisional list
5	M.M.Sundresh, J and R.Hemalatha, J	Public Interest Litigation which are not specifically assigned to any other Court – (All Stages), Appeals/Writ Petitions/Civil Revision Petitions arising from the orders of Central Administrative Tribunal (All Stages) SARFAESI, IBC and other Bank related cases in connection with SARFAESI – (All Stages) Cases relating to National Company Law Tribunal (All Stages) Writ Petitions to be heard by a Division Bench which are not specifically assigned to any other Division Bench (All Stages)
5a	R.Hemalatha, J	Whenever Division Bench is not sitting - Old Civil Revision Petitions, from the provisional list
6	T.S.Sivagnanam, J and V.Bhavani Subbaroyan, J	Commercial Appellate Division Appeals from Commercial Division of High Court (Other than Admiralty, Arbitration and Intellectual Property Matters) - All Stages Commercial Appellate Division Appeals from Commercial Courts, to be heard by Division Bench - (All Stages) All other Appellate Side Cases to be heard by a Division Bench which are not specifically assigned to any other Division Bench – (All Stages) Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act) – from the year 2018 (All Stages) Original Side Appeals – upto the year 2017 (All Stages)
6a	V.Bhavani Subbaroyan	Whenever Division Bench is not sitting - Old Second Appeals, from the provisional list
7	M.Duraiswamy, J	Writ Petitions relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration – upto the year 2017 (All Stages)
8	T.Raja, J	Transfer Civil Miscellaneous Petitions (All Stages) Civil Miscellaneous Appeals (Other than Motor Accident Claims Tribunal Cases and Arbitration cases) – (All Stages) Civil Miscellaneous Second Appeals – (All Stages)

9	K.Ravichandrababu, J	Writ Petitions relating to General Miscellaneous and Mines and Minerals – (All Stages), from the year 2018
10	P.N.Prakash, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – From the year 2016 (All Stages)
11	Pushpa Sathyanarayana, J	Writ Petitions relating to General Miscellaneous and Mines and Minerals – (All Stages) – upto the year 2017
12	S.Vaidyanathan, J	Writ Petitions relating to Service (All Stages), upto the year 2012
13	R.Mahadevan, J	First Appeals (All Stages)
14	V.Parthiban, J	Writ Petitions relating to Service (All Stages), from the year 2018
15	R.Subramanian, J	Second Appeal (All Stages) from the years 2014
16	M.Govindaraj, J	Civil Revision Petitions - from the year 2018 - (All Stages)
17	M.Sundar, J	Applications for setting aside of arbitral awards under Sec.34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 including cases relating to Commercial Division in the above classification (All Stages) Company Petitions and Company Appeals (All Stages)
18	M.S.Ramesh, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise – (All Stages), upto the year 2017
19	S.M.Subramaniam, J	Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal to be heard by a Single Bench – (from the year 2015 – (All Stages)
20	Anita Sumanth, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise – (All Stages) - from the year 2018 Writ Petitions relating to HR & CE - (All Stages)
21	T.Ravindran, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – From the year 2011 to 2015 (All Stages) Second Appeal (All Stages) from the year 2011 to 2013
22	P.Velumurugan, J	Civil Revision Petitions - upto the year 2017 (All Stages)
23	G.Jayachandran, J	Second Appeal - upto the year 2010 (All Stages)
24	C.V.Karthikeyan, J	Cases relating to Commercial Division i.e. Civil Suits (Commercial) – (All Stages)

25	N.Sathish Kumar, J	Civil Suits including Undefended Suits and Framing of Issues and connected Interlocutory Applications (except Commercial Division Cases) upto the year 2013 - All Stages Insolvency Petitions (All Stages) Arbitration Matters, including cases relating to Commercial Division, which are not specifically assigned to any other Bench (All Stages) Civil Miscellaneous Appeals and Civil Revision Petitions relating to Arbitration Laws (All Stages)
26	A.D.Jagadish Chandira, J	Criminal Original Petitions - Anticipatory Bail and Bail. Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail
27	Abdul Quddhose, J	Civil Miscellaneous Appeals arising from Motor Accidents Claims Tribunal to be heard by a Single Bench – upto the year 2014 – (All Stages)
28	M.Dhandapani, J	Writ Petitions relating to Service – from the year 2013 to 2017 (All Stages)
29	P.D.Audikesavalu. J	Writ Petitions relating to Labour and RTI Act (All Stages) Writ Petitions relating to Freedom Fighters Pension Scheme
30	P.T.Asha, J	Civil Suits including Undefended Suits and Framing of Issues and connected Interlocutory Applications, from the year 2014 (except Commercial Division Cases) - (All Stages) Original Petitions (other than Arbitration Matters) Testamentary Original Suits and Original Matrimonial Suits (All Stages)
31	M.Nirmal Kumar, J	CBI and Prevention of Corruption Act Cases (All Stages) (Except Bail and Anticipatory Bail Applications) Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – upto the year 2010 – (All Stages) Criminal Original Petitions (u/s 407 and 482 Cr.P.C.), WP (Cr.P.C.) – upto the year 2015 (All Stages)
32	N.Anand Venkatesh, J	Writ Petitions relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration – from the year 2018 (All Stages)
33	G.K.Ilanthiraiyan, J	Criminal Original Petitions (u/s407 and 482 of Cr.P.C.), WP (Cr.P.C.) – from the year 2016 (All Stages)

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.

• Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed. Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench/Single Bench of which the Judge(s) is/are not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench or Single Bench having the provision to dispose of the main proceedings as per roster.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice T.S. Sivagnanam and the Junior Judge of the former Division Bench.

- Civil Contempt Petitions/Applications shall be listed before Hon'ble Judge or Judges in respect of whose Judgments, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice to be issued to the alleged Contemnor.

If the Judge or Judges concerned is/are not available in view of their sitting at Madurai/Madras or retirement or for any other reasons, such applications shall be posted before the learned Single Judge or before the Division Bench, as the case may be, according to the subject being dealt with.

If the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

If the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice M.M. Sundresh and the Junior Judge of the former Division Bench.

- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.

• Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and de novo hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter

• Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.

• Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Dated: 03.07.2020

Registrar (Judicial), High Court, Madras